अण्डमान तथा Andaman And



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पत्तन प्रबंध बोर्ड PORT MANAGEMENT BOARD अण्डमान तथा निकोबार द्वीपसमूह ANDAMAN AND NICOBAR ISLANDS

NOTIFICATION

Port Blair, Dated the 29th May, 2020.

No.43/2020/No. 677.-Whereas, PMB's Notification No.310/2019/No.467 dated 29.05.2019 was issued with regard to Rules and Scale of Rates for the Port Services to be levied at Ports of Andaman and Nicobar Islands. "And, whereas, suggestions received from Andaman Chamber of Commerce and Industry and Andaman Ship Owner Association in this regard has been examined and considered". Now, therefore, the Lt. Governor (Administrator), Andaman and Nicobar Islands, in exercise of powers conferred by Sub-section (2) of Section 6 of the Indian Port Act - 1908 read with Government of India, Ministry of Shipping Letter No. PD/26024/1/98-PMB dated 11.01.1999 and No. PD-11016/1/2016-MP dated 25.07.2018 hereby make the following Amendments to the Notification No. 310/2019/No. 467 dated 29.05.2019 and shall come into force with immediate effect.

1. Short title and commencement:

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- These Rules may be called the Rules and Scale of Rates for the Port Services to be levied at i. Ports of Andaman and Nicobar Islands (1st Amendment) Rules, 2020.
- ii. They shall come into force from the date of their publication in the official Gazette.

AMENDMENTS

2 In the Rules and Scale of Rates for the Port Services to be levied at Ports of Andaman i. and Nicobar Islands (hereinafter referred to as the Principle Rules), the Item No. 3 at Sl.No. 4 Transshipment Goods (PART 'D') Under Schedule-I shall be substituted as

Iten No	- addition for Purposa	Rates (USD)
3.		0.35 USD per ton of the Cargo Transshipped for an initial period of five years from the commencement of first STS Operations which is inclusive of charges for Sea Space provided, Port Dues and Transshipment Charges. Any further service, if rendered by the Port for STS Operation at Port Meadow such as Tug, Mooring, Pilotage etc., shall be charged extra at the Schedule of Rate Notified under Notification No. 467 dated 29.05.2019

ii Item No. 1 at Sl. No. 10 Demurrage Charges Under Schedule - III of the Principle rules shall be substituted as under -

Item No.	Classification for purpose of this Scale	Rate
ļ .	Goods lying in the Port's premis	ses beyond the expiry of the free days
a.	For the first six days after expiry of two free days	50% of the Wharfage for every two days or part ereof
b.	For the next six days	100% of the Wharfage for every two days or part thereof
с.	Thereafter	125% of the Wharfage for every two days or part thereof

- iii. Item No. IV a. at Sl. No. 14 Container Charges Under Schedule VI of the Principle rules shall be substituted as under -
- a. Monitoring charges per container per shift or part thereof Per TEU 500.00
- iv. Item No. 1 at Sl.No. 17 a. Berth Hire Charges Under Schedule IX of the Principle rules shall be substituted as -

COASTAL / FOREIGN VESSEL / GAME FISHING VESSEL

- v. Item No. 2 at Sl.No. 17 (a) Berth Hire Charges Under Schedule IX of the Principle rules shall be deleted.
- vi. After Sl. No. (ii) at Item No. 17 f. **Under Schedule IX** of the Principle rules, the following shall be inserted as Sl.No. (iii).

(iii). Repair Berth Charges at other Wharves/Jetties (Except Junglighat Terminal)

- a. 02 times of Normal Berth Hire Charges from 8th day onwards upto 30th day.
- b. 04 times of Normal Berth Hire Charges from 31st day onwards upto 60th day.
- c. 06 times of Normal Berth Hire Charges from 61st day onwards upto 90th day.
- d. From 91st day onwards the Berth Hire Charges will be levied on 08 times, 10 times, 12 times and so on as time passes, in progressive manner at monthly intervals.

Item No.	Classification	Unit	Rate (In Rs.)
1.	FOREIGN YACHTS DURING STAY IN A & N WATER		
a.	Up to 50 GT	Per Day	25.00
b.	From 51 GT upto 100 GT	Per Day	25.00 + 0.31 paise per GT
c.	From 101 GT upto 200 GT	Per Day	437.50
d.	From 201 GT upto 300 GT	Per Day	437.50 + 0.63 paise per GT
e.	From 301 GT upto 1500 GT	Per Day	1875.00
f.	From 1501 GT upto 6500 GT	Per Day	1875.00 + 0.19 paise per GT
g.	From 6501 GT upto 12000 GT	Per Day	2812.50 + 0.38 paise per GT
h.	From 12001 GT upto 18000 GT	Per Day	4875.00 + 0.44 paise per GT
i.	From 18001 GT and above	Per Day	7500.00 + 0.88 paise per GT

vii. Item No, 1 at Sl. No. 18 FOREIGN SAILING YACHT (BERTH/ANCHORAGE) Under Schedule X of the Principle rules shall be substituted as under :

viii. Sl.No. 2 of the Note under Schedule X of the Principle rules may be substituted as under :

The above charge is exclusive of all other charges viz. Diving, Game Fishing and Tourism Charge etc. and the Fisheries/Tourism Department shall issue licenses for Game Fishing, Diving etc., against payment of fees notified by concerned authority.

Sd./-Chief Port Administrator (F.No. 241/CRS/Ports/17-18/Vol.II)

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